

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.15
C.A No.52/2023 &
Contempt App No. 02/2024 in
C.P.No.10/BB/2022

IN THE MATTER OF:

Mr. P. Obul Reddy & 4 Ors. ... Petitioners
Vs.
M/s. Rayen Steels Pvt. Ltd. & 30 Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sridharan A.M
For the Respondents : Ms. Sitara S

ORDER

Contempt Application No. 02/2024:

1. Heard the Ld. Counsels for the Parties.
2. In compliance to order dated 02.05.2024, Respondents have filed objections vide Dy.No.2833 dated 17.05.2024. The same is taken on record. The Petitioner shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. Since it is Special Bench, list the case before Regular Bench on **19.09.2024**. The interim order granted on 24.05.2022 is extended till the next date of hearing.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)